

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.508 of 2012

(Arising out of Order-in-Appeal No.42/RAN/2012 dated 24.08.2012 passed by Commissioner(Appeals), Central Excise & Service Tax, Ranchi.)

Commissioner of Central Excise & Service Tax, Ranchi

(Central Revenue Building, 5A, Main Road, Ranchi-834001.)

...Appellant

VERSUS

M/s.Coalfield Engineering Works

.....Respondent

(Main Road, near Block Office, Ramgarh, Cantt., District-Ramgarh.)

APPEARANCE

Shri A.K.Biswas, Authorized Representative for the Appellant (s)
NONE for the Respondent

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI P.V.SUBBA RAO, MEMBER(TECHNICAL)**

FINAL ORDER NO. 75188/2020

DATE OF HEARING : 31 January 2020
DATE OF DECISION : 31 January 2020

P.K.CHOUDHARY :

An Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri A.K.Biswas, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, we find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc/116/2017-

JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

SD/
(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

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